

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.102
C.P.(IB)/155(AHM)2024

Proceedings under Section 7 IBC

IN THE MATTER OF:

SMC ALLOYS (INDIA) PRIVATE LIMITED
Vs
SURANA META CAST (INDIA) PRIVATE LIMITED

.....Applicant

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nipun Singhvi , Adv. a.w. Ms. Pragati Tiwari, Adv.
For the Respondent : Mr. Nilesh Udernani, Adv, a.w. Ms. Tina Bajaj, Adv.

ORDER

Today the case is taken for maintainability of the application. However, Ld. counsel for the applicant has placed on record his additional affidavit which is filed on 02.05.2024 vide inward diary no. 3779 along with additional documents which encloses Form-D in record of the Court. The same are taken on record.

Ms. Nilesh Udernani Adv, a.w. Ms. Tina Bajaj Adv. appeared in the matter and waived notice. They undertook to file Vakalatnama as well as reply within 7 days.

The copy of the email dated 02.05.2024 has been produced being instructions from client to appear in the matter for the Respondent/Corporate Debtor.

Let reply any be filed within 10 days with Vakalatnama. Thereafter rejoinder if any before next date.

Re-list on- 17.05.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)